

**Shri M. C. Shah :** Government have considered this question in all its aspects, and they have come to the conclusion that the orders should have effect from 1st April 1956.

**Shri T. B. Vittal Rao :** May I know whether the extra financial liability that will be involved has been worked out, and if so, what it is?

**Shri M. C. Shah :** It will come to something like Rs. 26 to 28 lakhs.

श्री एम० एल० द्विवेदी : इस बात को ध्यान में रखते हुए कि महंगाई को चालू हुए १० वर्ष हो चुके हैं और अभी तक भी इस बात का निश्चय नहीं हुआ है कि कब महंगाई अलाउंस का दिया जाना बन्द होगा और कब महंगाई खत्म होगी, क्या इस सम्बन्ध में भी विचार किया जा रहा है कि इसको तनख्वाहों में ही मिला दिया जाए ?

**Shri M. C. Shah :** I do not know how that question arises out of this question which deals only with the house rent allowance. The question of dearness allowance is a separate one. If the hon. Member gives me notice, I shall reply to that.

**Shri Velayudhan :** The Minister stated that it took a long time to arrive at a decision, and that the matter was hanging fire for some years. He also said.....

**Mr. Speaker :** We have heard all that he has said. What is the hon. Member's question?

**Shri Velayudhan :** The Minister can give long answers. So, could we not also ask long questions?

**Mr. Speaker :** Nobody ought to take so long. I shall ask the Minister hereafter to be very cryptic, if that will satisfy hon. Members.

**Shri Velayudhan :** He said that a decision was taken.....

**Mr. Speaker :** He has said all that. What is the question ?

**Shri Velayudhan :** May I know when the decision to give effect to this dearness allowance and bonus allowance was taken? The minister stated that it will come into effect from the 1st April 1956.....

**Shri M. C. Shah :** There is no question about the dearness allowance or the bonus allowance being given. I am afraid the hon. Member has not understood the question well.

#### NEW INDIA FISHERIES LTD.

\*1035. **Shri Siddananjappa :** Will the Minister of Finance be pleased to state :

(a) whether an Indo-Japanese concern under the name of New India Fisheries Ltd., has been registered in Bombay to exploit fishing potentialities in Indian Waters with modern equipment;

(b) if so, the authorised capital and paid-up share capital of this concern; and

(c) the capital of the Indian interests?

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah) :**

(a) Yes, Sir. The company's fishing activities will, however, be restricted to operations beyond seven miles from the coast line of India, and further the company will not fish in the Gulfs of Kutch, Cambay and Mannar, Palk Bay, Pamban Channel and such other areas as may be specified by the Government of India

(b) The authorised capital of the company is Rs. 1 crore and paid-up capital Rs. 15 lakhs.

(c) 51%, i.e., Rs. 7,65,000.

**Shri Siddananjappa :** Is there any Government participation in the share capital?

**Shri M. C. Shah :** No.

सेठ गोबिन्द दास : क्या सरकार इस बात को जानती है कि हमारी संस्कृति का सिद्धान्त बसुदेव कुटुंबके रहा है और ऐसी हालत में क्या इस प्रकार के उद्योग को सरकार कोई सहायता न देगी, इसका निश्चय करेगी ?

**Mr. Speaker :** That is a suggestion for action. Does it come also under *ahimsa*?

## I.P.S. PAY SCALE

\*1036. **Dr. Ram Subhag Singh** : Will the Minister of Home Affairs be pleased to state :

(a) whether it is a fact that Government propose to raise the upper limit of the Indian Police Service pay scale; and

(b) if so, the reasons for it?

**The Minister in the Ministry of Home Affairs (Shri Datar)** : (a) and (b). The matter is under consideration.

**Dr. Ram Subhag Singh** : May I know whether at the time of considering this matter, Government will also have in view the proposal that is before the country to impose a tax on the total wealth, and to place a ceiling on the individual income?

**Shri Datar** : That is a question for the Finance Ministry to consider.

## FOREIGNERS IN INDIA

\*1037. **Sardar Iqbal Singh** : Will the Minister of Home Affairs be pleased to state :

(a) the number of nationals of foreign countries who have been arrested and imprisoned by the courts on a charge of unauthorised stay in India since the 1st January, 1955; and

(b) the period of imprisonment and the amount of fine imposed in each case?

**The Minister in the Ministry of Home Affairs (Shri Datar)** : (a) and (b). A statement is laid on the Table of the House. [See Appendix VI, annexure No. 3.]

**Sardar Iqbal Singh** : May I know the names of the countries to which these nationals belonged?

**Shri Datar** : All foreign countries, excepting the countries of the Commonwealth.

**Sardar Iqbal Singh** : May I know the number of persons who have re-

fused to go back to their respective countries, after serving their sentences?

**Shri Datar** : We request them to go. If they do not go, then naturally they are prosecuted and then convicted. That is the usual procedure.

**Sardar Iqbal Singh** : May I know the number of persons who have refused to go back to their respective countries after serving their sentences?

**Shri Datar** : I have not got that information.

**सरदार अकरपुरी** : इस स्टेटमेंट से पता चलता है कि एक ही जुर्म पर लोगों को मुस्तलिफ सजायें दी गई हैं। मैं जानना चाहता हूँ कि इस एक जुर्म के बगैर और भी कोई जुर्म है जिस की वजह से ज्यादा सजायें दी गई हैं, अगर हैं, तो वह कौन सा जुर्म है।

**Shri Datar** : They have been given punishments by the court for their unauthorised stay in India. In some cases it is quite likely that the offence may have been repeated. In such cases, while giving sentence, that factor is taken into account.

**Sardar Iqbal Singh** : May I know the number of persons in this list, who belonged to Pakistan?

**Shri Datar** : This has nothing to do with Pakistan. Pakistan is not a foreign country under the Foreigners Act. It is a part of the Commonwealth; and Commonwealth countries are not considered as foreign for this purpose.

**Shri Velayudhan** : May I know whether there is any case with the Government of India, in which a foreign national has settled down in India, has married an Indian, and they have got children, and whether any of them has been asked to quit India recently?

**Shri Datar** : Residence is a far-cry from the commission of offence.

**Shri Keshavaiengar** : May I know from which countries the maximum number of nationals stayed here unauthorised?